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HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

ORDER

No: 526

Dated: 23.07.2016

The Hon'ble Full Court while considering the matter running under the head to suggest comprehensive two sets of Rules viz. "Gazetted" and "Non-Gazetted" for High Court Staff repealing the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968", has resolved that the two sets of Draft Rules viz. "Gazetted" and "Non-Gazetted" for High Court Staff repealing the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968, framed by the Rules Committee, shall stand withdrawn, in view of the fact that the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968 are already in place and Section 6 of these Rules empowers the Chief Justice to lay down the qualification of a member of service and determine the mode of recruitment from time to time. The recommendations of the Rules Committee made in respect of the earlier orders passed by the respective Chief Justices be considered by the Chief Justice.

By Order


(M. K. Hanjura)
Registrar General

No. 156101-18/NG

Dated: 23.07.2016

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____,
....for information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Srinagar,
4. Registrar Rules, High Court of J&K, Srinagar,
.....for information.

5. Incharge NIC, High Court of J&K, for uploading the same on the High Court Website.
6. Office record.


Deputy Registrar (GS)